

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 337/TT/2019**

- Subject** : Petition for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of LILO of 220 kV S/C Panki-Naubasta Transmission Line at Kanpur under transmission system associated with Unchahar Stage-II in the Northern Region.
- Date of Hearing** : 24.3.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others
- Parties Present** : Shri R.B. Sharma, Advocate, BRPL  
Shri S.S. Raju, PGCIL  
Shri B. Dash, PGCIL  
Shri V.P. Rastogi, PGCIL  
Shri A.K. Verma, PGCIL  
Ms. Megha Bajpayee, BRPL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the instant petition is filed for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period of LILO of 220 kV S/C Panki-Naubasta Transmission Line at Kanpur in the Northern Region. He submitted that the instant asset was put into commercial operation on 1.10.2003. No Additional Capital Expenditure has been claimed in 2014-19 and 2019-24 tariff periods, and the capital cost as admitted in order dated 14.3.2016 in Petition No. 194/TT/2014 has been considered. Additional information sought through Technical Validation letters has been filed vide affidavit dated 22.7.2020 and the rejoinders to the replies filed by UPPCL and BRPL have been filed vide separate affidavits dated 23.3.2021. He submitted that the instant asset and assets forming part of Petition No. 495/TT/2019 are part of the same project, i.e., transmission system associated with Unchahar Stage-II in the Northern Region, but separate petitions were filed for truing up and determination of tariffs of 2014-19 and 2019-24 tariff periods and prayed the Commission to allow transmission tariffs as claimed separately in the respective Petitions and sought Commission's permission to combine all assets at the time of truing up in 2019-24 tariff period.



3. The learned counsel for BRPL requested that his arguments advanced during the hearing today regarding revision of tariff, tax during the 2009-14 tariff period, tax on transmission business during 2014-19 tariff period, Indian Accounting Standards and suggestions on procedural guidelines in truing up of tariff matters and the reply submitted in Petition No. 358/TT/2019 may be taken into consideration in the instant petition.
4. Upon hearing the parties, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

